

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Miscellaneous application no. 86690 of 2025

in

Excise Appeal No. 85585 of 2017

(Arising out of Order-in-Appeal No. PK/158 to 159/RGD/2016 dated
23.12.2016 passed by Commissioner of Central Excise (Appeals-II),
Mumbai Zone II)

Commissioner of Central Excise- RaigadAppellant

Plot no. 1, Sector 17 Khandeshwar
Navi Mumbai

Vs.

Jindal Drugs P. Ltd.Respondent

Plot no. 111, MIDC Taloja, Raigad

WITH

Excise Miscellaneous application no. 86691 of 2025

in

Excise Appeal No. 85586 of 2017

(Arising out of Order-in-Appeal No. PK/170 to 171/RGD/2016 dated
23.12.2016 passed by Commissioner of Central Excise (Appeals-II),
Mumbai Zone II)

Commissioner of Central Excise- RaigadAppellant

Plot no. 1, Sector 17 Khandeshwar
Navi Mumbai

Vs.

Jindal Drugs P. Ltd.Respondent

Plot no. 111, MIDC Taloja, Raigad

AND

Excise Miscellaneous application no. 86677 of 2025

in

Excise Appeal No.

85588 of 2017

(Arising out of Order-in-Appeal No. PK/158 to 159/RGD/2016 dated 23.12.2016 passed by Commissioner of Central Excise (Appeals-II), Mumbai Zone II)

Commissioner of Central Excise- Raigad

.....Appellant

Plot no. 1, Sector 17 Khandeshwar

Navi Mumbai

Vs.

Jindal Drugs P. Ltd.

.....Respondent

Plot no. 111, MIDC Talaja, Raigad

APPEARANCE:

Shri Ananta Khandait, Advocate for the appellant

Shri H K Tania, Authorised Representative for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 86308-86310/2025

DATE OF HEARING: 28-08-2025

DATE OF DECISION : 28-08-2025

Per: Coram

Applications for withdrawal of appeals are allowed.

Consequently, appeals are dismissed as withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)